GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO.1460 TO BE ANSWERED ON FRIDAY, THE 10th FEBRUARY, 2023

Financial Assistance to Tribal Prisoners for Hiring Lawyers

1460. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether the Government is aware that due to financial crisis, Tribal prisoners are not able to hire any Lawyer for their trial and they remain in Jail custody even after completion of their custodial period;
- (b) if so, the details of such type of prisoners in Jharkhand and other tribal dominated areas;
- (c) whether the Government has any plan to provide financial assistance or to provide lawyer to such prisoners;
- (d) whether the Government has any plan to release such Tribal prisoners after completion of their custodial period; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) Tribals including Prisoners in custody are entitled to get free legal services irrespective of their income under Section 12 of the Legal Services Authorities Act, 1987 vide clause 12 (a) i.e. a member of a Scheduled Caste or Scheduled Tribes and vide clause 12 (g) i.e. Persons in custody, including custody in a protective home within the meaning of clause (g) of section 2 of the Immoral Traffic (Prevention) Act, 1956, or in a Juvenile home within the meaning of clause (j) of section 2 of the Juvenile Justice Act, 1986 (53 of 1986), or in a psychiatric hospital or psychiatric nursing home within the meaning of clause (g) of section 2 of the Mental Health Act, 1987 (14 of 1987).

- (b) The State-wise statements including Jharkhand and other tribal dominated areas, containing the details of Prisoners including Tribals who were provided with panel advocates under the category of 'in custody' during the current financial year 2022-23 (upto November, 22) is at Annexure- A.
- (c) In addition to above, NALSA has framed a Scheme namely NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015 to ensure access to justice to the Tribal population in India. Besides, NALSA has framed another scheme namely NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015 to ensure access to basic rights and benefits under the Poverty Alleviation Scheme and Programmes of the Government to economically and socially backward sections of the society including Scheduled Tribes by strengthening legal aid and support at all levels.
- (d) and (e) NALSA has prepared a Standard Operating Procedure (SOP) for the smooth functioning of Under Trial Review Committees (UTRCs) with an aim to ensure that Under Trial Prisoners (UTPs) covered under 14 categories including tribal UTPs get benefit without delay. One of the category identified under the UTRC is UTPs (including tribal UTPs) covered under Section 436A Cr.P.C, wherein UTRC recommend to concerned trial court to take up the matter and consider him/her for release on bail if there are no special reasons to deny bail, with or without sureties.

Statement as referred to in reply to Lok Sabha Unstarred Question No. 1460 for answering on 10.02.2023 raised by Shri Vijay Kumar Hansdak, MP - Financial Assistance to Tribal Prisoners for Hiring Lawyers

Statement showing number of persons provided panel advocates under the category in Custody under the Legal Services Authorities Act, 1987 during April, 2022 to November, 2022.

S.No.	SLSAs	In custody	
1	Andaman & Nicobar Islands	13	
2	Andhra Pradesh	1294	
3	Arunachal Pradesh	662	
4	Assam	3580	
5	Bihar	3768	
6	Chandigarh	399	
7	Chhattisgarh	2020	
8	Dadra & Nagar Haveli	2	
9	Daman & Diu	4	
10	Delhi	20139	
11	Goa	184	
12	Gujarat	2555	
13	Haryana	5309	
14	Himachal Pradesh	285	
15	Jammu & Kashmir	281	
16	Jharkhand	2418	
17	Karnataka	943	
18	Kerala	2730	
19	Lakshadweep	0	
20	Madhya Pradesh	4329	
21	Maharashtra	4305	
22	Manipur	804	
23	Meghalaya	631	
24	Mizoram	968	
25	Nagaland	75	
26	Odisha	490	
27	Puducherry	94	
28	Punjab	6498	
29	Rajasthan	2051	
30	Sikkim	276	
31	Tamil Nadu	3713	

32	Telangana	715	
33	Tripura	263	
34	Uttar Pradesh	505	
35	Uttarakhand	1283	
36	West Bengal	7916	
37	Ladakh	1	
	Total	81503	